

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 1002/2018

**IN THE MATTER OF:**

Abhist Kusum Gupta

.....Applicant

Vs.

State of Uttar Pradesh & Others

.....Respondents

**NDOH:- 12.05.2022**

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Filed by

Delhi Pollution Control Committee

New Delhi  
Dated: 09.05.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1002/2018

**IN THE MATTER OF:**

Abhist Kusum Gupta

.....Applicant

Vs.

State of Uttar Pradesh & Others

.....Respondents

**STATUS REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE**

1. The present Status Report is being filed regarding the steps and action taken by DPCC in pursuance to the orders passed by This Hon'ble Tribunal on 23.12.2021. Following direction was issued qua GNCTD (EDMC/DJB/DPCC) in the order dated 23.12.2021:

*viii. Ensuring no waste water enters from Kondli drain to Noida.*

*ix. Kondli STP should comply with standards and adequately cater to the need of designed capacity with proper utilization and disposal of effluents.....”*

2. That following are the issues pending for adjudication before this Hon'ble Tribunal in this matter :

- Disposal of Sewer Wastes in Noida drain from Kondli, Gharoli and Khoda (Ghaziabad) causing pollution in Yamuna.
- GD Colony, Gharauli village and Kondli village in Delhi are discharging their untreated sewage to drainage system of PWD and contributing to pollution to NOIDA drain.

3. That in compliance of the direction dated 23.12.2021, a meeting was taken by the Principal Secretary (Environment) –Cum- Chairman, DPCC

on 06.01.2022. Copy of the minutes of meeting dated 06.01.2022 is enclosed herewith as **Annexure-1.**

4. That Delhi Jal Borad has furnished the action taken report to the effect that:

(a) All the DJB Consumer of Kondli Gharoli, G.D. Colony area have been provided sewer connection. It has also been informed that all the discharge of Delhi in drains have been trapped at three location in to DJB Sewer lines i.e.

- Near Red Fox Hotel main Road.
- Near Mix MIGH Kondli SPs.
- Near Kerala School in front of Khoda Colony.

(b) Further, the Sewage of this Sewer lines is ultimately carries to Kondli STP for treatment now, no untreated water/Sewage is going into Kondli drain. That the time when of achieving 10:10 effluent parameters Kondli STP (10:10) as provided by the concerned officer are as under:-

- Phase -I - February 2022
- Phase -II - December 2022
- Phase -III - March 2022
- Phase -IV - March 2023

Copy of ATR furnished by DJB dated 13.01.2022 is annexed herewith as **Annexure-2.**

(c) That Delhi Jal Board reconfirmed the above mentioned facts vide letter dated 04.04.2022. These sites/ points were also inspected by the joint team of CPCB, DPCC, EDMC, PWD and DJB on 24.03.2022. Copy of ATR furnished by DJB dated 04.04.2022 is annexed as **Annexure -3.**

5. That letter was written by DPCC to Special Commissioner of Police (Eastern Range) for taking action under section 269 of IPC to enhance to enhance their efforts to curb operation of illegal unit operating in their jurisdiction. Copy of letter dated 31.03.2022 is annexed herewith is **Annexure-4.**

6. That DPCC has imposed EDC on 67 dairies of Rs 01 lakh each and recovery certificates against each dairy was issued on 27.09.2021. Three dairies out of 67 have deposited the EDC. Moreover, interim EDC of Rs. 30,000/- each was imposed on 94 illegal bore wells, for which recovery certificate was issued on 17.03.2022. A letter has been issued to Distt. Magistrate (East) for expediting the recovery of EDC. Copy of letter dated 31.03.2022 is annexed herewith as **Annexure -5**.

That DM East has submitted the action taken report though email interallia mentioning that recovery notice of EDC have been issued. Copy of email dated 05.04.2022 is annexed herewith as **Annexure- 6**.

7. That a letter dated 31.03.2022 was issued to the Commissioner EDMC to ensure that no illegal dairies /activity operated in the area. Copy of letter dated 31.03.2022 is annexed herewith as **Annexure-7**.

An ATR dated 04.04.2022 has been received from the EDMC interallia mentioning that 67 illegal dairies in Gharoli Dairy Colony, Gharoli Village & Kondli Village has already been sealed/vacated and land also been continuously checked on 13.10.2021, 02.12.2021, 06.12.2021, 05.01.2022, 03.02.2022 & 02.04.2022. No illegal dairy was found running. Copy of ATR is annexed herewith as **Annexure -8**.

8. **With regard to Kondli drain following is submitted:**

That DPCC is inspecting all the STPs installed by Delhi Jal Board periodically.

(a) There are four units in Kondli STP Complex and they are:

- Kondli Phase-I, it has 10 MGD installed capacity, it was designed for achieving 30 BOD and 50 TSS at out let of the STP. The Upgradation completed and STP operational
- Kondli Phase-II, it has 25 MGD installed capacity, it was designed for achieving 30 BOD and 50 TSS at out let of the STP. The STP stopped for Upgradation.

- Kondli Phase-III, it has 10 MGD installed capacity, it was designed for achieving 30 BOD and 50 TSS at out let of the STP. The Upgradation completed and STP under commissioning.
  - Kondli Phase-IV, it has 45 MGD installed capacity, it was designed for achieving 10 BOD and 10 TSS at out let of the STP. The STP operational.
- (b) STP unit of Phase-iv is in operation, and STP unit of Phase-i and iii are under is stabilization mode. STP unit of Phase-ii is shut down for rehabilitation.
- (c) DPCC lastly inspected the STP complex on 24.03.2022.
- (d) DPCC Laboratory takes Effluent samples from the inlet and outlet of the STPs of Delhi Jal Board on monthly basis. Analysis Reports of STPs are placed on the website of DPCC and also communicated to Delhi Jal Board for taking rectification measures to meet the prescribed standards.
- (e) As per the Analysis Reports of DPCC Laboratory for the month of March, 2022, 45 MGD Phase IV STP at Kondli is not meeting the standards prescribed by DPCC as given in the following Table :

Name	Date of Sampling	Brief of Analysis Reports (Compliance status)
Kondli Phase-IV (45 MGD )	02.03.2022	<p>Not Meeting the prescribed standards in respect of :</p> <ul style="list-style-type: none"> <li>• TSS (88 mg/l against the prescribed standard of <math>\leq 10</math> mg/l)</li> <li>• COD (144 mg/l against the prescribed standard of <math>\leq 50</math> mg/l)</li> <li>• BOD (46 mg/l against the prescribed standard of <math>\leq 10</math> mg/l)</li> <li>• Ammonical Nitrogen (5.96 mg/l against the prescribed standard of <math>\leq 5</math> mg/l) and</li> <li>• Dissolved Phosphate as P (3.8 mg/l against the prescribed standard of <math>\leq 2</math> mg/l)</li> </ul>

Kondli Phase-II (25 MGD)	02.03.2022	Not Meeting the prescribed standards in respect of : <ul style="list-style-type: none"> <li>• TSS (14 mg/l against the prescribed standard of <math>\leq 10</math> mg/l)</li> <li>• COD (64 mg/l against the prescribed standard of <math>\leq 50</math> mg/l)</li> </ul>
Letter issued by DPCC to DJB for taking rectification measures to meet the prescribed standards.		

**(f) Environmental Compensation Imposed by DPCC on 45 MGD Kondli STP**

A letter dated 09.09.2020 was received from Executive Engineer (SDW)-IV of Delhi Jal Board informing that M/S VA Tech Wabag Limited operator of 45 MGD STP at Kondli was by passing the Raw / Untreated sewage on 23.08.2020 & 28.08.2020 in night resulting into diversion of untreated sewage directly into Yamuna River causing pollution and requested for necessary action.

Number of complaints were also received regarding bad odour due to improper operation & maintenance of the 45 MGD STP at Kondli, causing problems to the residents in the nearby areas / colonies.

Inspection of the above mentioned 45 MGD STP was carried out by the officials of DPCC along with DJB and operator of the plant on 10.09.2020.

Based on the observations made during the inspection on 10.09.2020, a Show Cause Notice u/s 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, was issued to M/s VA Tech Wabag Limited on 18.09.2020 for imposition of Environmental Compensation (EC) of Rs. Ten Lakh and also for taking rectification measures with respect to the deficiencies observed during the inspection on 10.09.2020.

Considering all the facts, Analysis Results of effluent samples and also considering the representation dated 01.10.2020 submitted by the M/s. VA Tech Wabag Limited, DPCC issued order for imposition of Environmental Compensation of Rs. Ten Lakh on 19.11.2020 to M/s. VA Tech Wabag Limited.

M/s. VA Tech Wabag Limited has filed Writ Petition before the Hon'ble High Court of Delhi bearing number WP(C) No. 4391 of 2021 against the said order of DPCC regarding Environmental Compensation imposed of Rs ten Lakhs. Hon'ble High Court of Delhi vide order dated 08.04.2021 has directed to the petitioner to submit Rupees 3 Lakh to DPCC. The said amount has been deposited by M/s. VA Tech Wabag Limited. Next Date of Hearing in the said matter is 30.08.2022.

**(g) Earlier Litigation on the Issue of Kondli STP pending/ disposed of by Hon`ble National Green Tribunal and Hon`ble High Court of Delhi:**

**i. OA No. 429/2019 "RWA Society Vs Govt. of NCT of Delhi" regarding bad odour from the Kondli STP.**

Hon'ble National Green Tribunal on 04.07.2019 ordered on the basis of a letter treated as an application, that there is bad odour from the STP, Kondli in Delhi as the STP is not operated as per norms. The Hon'ble Tribunal passed directions for compliance from time to time and lastly ordered on 12.11.2021:

*"..In view of above, DJB may take further remedial action in terms of order dated 09.07.2021. It may be ensured that the STP complies with the standards in terms of the consent, it operates as per its designed capacity and excess effluent is not bypassed untreated, in violation of the Water Act. Foul smell must be duly remedied. New odour control system may be duly assessed from time to time about its effectiveness and pending installation, interim effective arrangements be made for control of odour and compliance of standards... "*

ii. Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Versus State of Uttar Pradesh & Ors."

Following are the issues pending for adjudication before the Hon'ble Tribunal in the said matter :

- Disposal of Sewer Wastes in Noida drain from Kondli, Gharoli and Khoda (Ghaziabad) causing pollution in Yamuna.
- GD Colony, Gharauli village and Kondli village in Delhi are discharging their untreated sewage to drainage system of PWD and contributing to pollution to NOIDA drain.

The Hon'ble Tribunal has taken up the matter on 30.07.2021 and following directions were issued for compliance:

- We direct Additional Chief Secretary, Forest and Environment - UP, Secretary, Urban Development - UP, CEO NOIDA Authority, District Magistrate - NOIDA, Vice Chairman-GDA, Police Commissioner- NOIDA, IG-Meerut and **Chief Secretary, Delhi and Special Commissioner of Police - East Delhi to hold in house meeting in coordination with concerned departments within 15 days to take stock of the situation and plan remedial action.**
- In Delhi, claim of EDMC/DPCC of sealing of dairies needs to be verified with reference to destination of effluents.
- DJB needs to confirm that due to interceptions of drains, no sewage or any other effluent is discharged into drain entering Noida.
- CPCB has to file a separate report on standards applicable to discharge in drains/canals and whether standards of fresh water/ flood water apply to such situation in the light of the Water Act. Further, status of sewage management in Khoda area is also to be verified.

This matter is pending before the Hon'ble NGT and now listed for 12.05.2022.

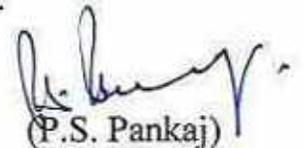
iii. **OA No. 882 of 2018 in the matter of Jagdish Singh Vs Govt. of NCT of Delhi.**

In compliance to the orders of Hon'ble National Green Tribunal dated 19.12.2018 in OA No. 882 of 2018 in the matter of Jagdish Singh Vs Govt. of NCT of Dehli, a team comprising of officials of DPCC and Delhi Jal Board inspected the STPs at Kondli on 13.04.2019. Ambient Air Monitoring for 24 hours was also carried out by Shriram Institute for Industrial Research (SIIR), Delhi at 3 locations at Kondli STPs on 13<sup>th</sup>- 14<sup>th</sup> April, 2019 for Ammonia (NH<sub>3</sub>), Hydrogen Sulphide (H<sub>2</sub>S) and Methane (CH<sub>4</sub>) and copy of the report of the team along with Monitoring Results of SIIR were submitted to the Hon'ble National Green Tribunal vide status report filed on 18.04.2019.

Copy of the said Ambient Air Monitoring Report and Inspection Report dated 13.04.2019 were also sent by DPCC vide letter dated 18.04.2019 to Delhi Jal Board for taking immediate necessary action.

Hon'ble National Green Tribunal after considering the reports filed by DPCC passed order on 28.05.2019, mentioning that the recommendations in the report be carried out by the DJB and further report furnished to the DPCC. The DPCC may take appropriate further action as may be found necessary.

That the present status report may kindly be taken on record.



(P.S. Pankaj)  
Sr. Environmental Engineer,  
Delhi Pollution Control Committee



F.No. DPCC/CMC-I/NGT/2019/5612-5620

Dated: 06.01.2022

**Subject: Minutes of the meeting**

Annexure-1

Sir/Madam,

Please find enclosed herewith the minutes of the meeting taken by Chairman, DPCC on 06.01.2022 at 11 am through Video Conference to discuss the issues in the matter of Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh", for necessary action and compliance at your end please.

Yours Sincerely,

  
P.S. Panka,  
SEE, CMC-I

To,

1. Chief Executive Officer, DJB, Room No 306, Varunalaya Ph-II, Jhandewalan, KarolBagh, New Delhi-110005
2. Special Commissioner of Police, Central Zone, Room No.214, Tower-II, Delhi Police Headquarter, Jai Singh Road, New Delhi-110001
3. District Magistrate, East District, L. M Bundh, Shastri Nagar, Delhi, 110031
4. The Commissioner, East Delhi Municipal Corporation (EDMC),419,Udyog Sadan,FIE, Patparganj Industrial Area-110092
5. Member Secretary, CPCB, Parivesh Bhawan CBD-cum-Office Complex, East Arjun Nagar Delhi-110032
6. Sh. D.K Singh, Incharge, WMC-II, DPCC
7. Incharge, Water Lab, DPCC, 4\* Floor, ISBT Building, Kashmere Gate, Delhi-110006
8. Shri Ramesh Chandra, EE,DPCC
9. Shri Dinesh Jindal, Incharge, Legal Cell, DPCC

Copy to:

1. P.S to Chairman, DPCC--- for kind information of Chairman please
2. P.A to Member Secretary, DPCC--- for kind information of Member Secretary please

Minutes of the Meeting held on 06.01.2022 under chairmanship of the Principal Secretary (Env. & Forest) Cum Chairman, DPCC, through video conferencing to discuss the follow-up action to be taken in compliance to the order of Hon'ble NGT dated 23.12.2021 in the matter of O.A No. 1002/2018 titled as "Abhist Kusum Gupta Vs. State of Uttar Pradesh".

1. Member Secretary, DPCC informed the participants that vide order dated 23.12.2021; Hon'ble NGT has given various directions for which compliances have to be achieved by various departments by adopting cohesive approach and in apt manner.
2. The directions of the Hon'ble NGT given in order dated 23.12.2021 were taken up and following decisions were taken:
  - i. Hon'ble NGT on the issue of submission of the statement that no untreated sewage generated from Delhi is discharged into Noida drain directed that this aspect is to be verified by CPCB. Chairman, DPCC asked the representative of the CPCB that officials of DPCC should also be associated in the verification exercise of CPCB. Chairman, DPCC also directed that a written statement be submitted by DJB mentioning that all the premises have been provided sewage connections without any ambiguity.  
**(Action – CPCB, DJB, DPCC)**
  - ii. Hon'ble NGT directed that treatment capacity and performance of Kondli STP also needs to be verified particularly with reference to compliance with fecal coliform and utilization of treated sewage. It further needs to be ascertained whether such waste is being discharged into Shahdara drain. On the issue Sh. DK Singh (SEE), DPCC informed that Kondli STP is not meeting the prescribed standards. Representative of CPCB informed that Kondli STP was inspected on 02.12.2021 and sample analysis report reveals that Kondli STP is not meeting prescribed standards for which it is designed. Sh. B.P Saraswat (Addl. CE-1), DJB informed that up gradation of Kondli STP is in progress. Chairman, DPCC directed that the DJB should submit action plan mentioning timelines for achieving the results. **(Action- DJB)**
  - iii. Hon'ble NGT observed though it is stated that dairies have been closed, impact of such closure on improvement of environment has not been indicated and ensuring that such dairies do not operate illegally. In case of their

operation, the environmental compliance needs to be adhered. Member Secretary, DPCC informed that no baseline data is available for making comparison. It was decided that CPCB may provide the data if available to DPCC to draw comparison. Chairman, DPCC directed that regular inspections by a joint team consisting officials from DPCC, CPCB, EDMC, DJB shall be taken to check the operation of illegal dairies and discharge of the sewage in the drain. It was also directed that DM (East) should take immediate action for realization of EDC imposed on illegal dairies.

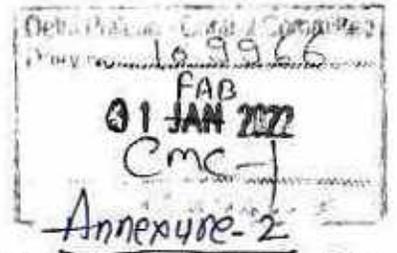
**(Action- DPCC, CPCB, EDMC, DJB, DM, East)**

iv. With regard to illegal borewells, Hon'ble NGT observed though 16 borewells are said to have been sealed, there is no information about remedial action against the remaining. Compensation needs to be assessed and recovered against persons who have illegally operated the borewells. Chairman, DPCC observed that w.r.t. number of borewells sealed there is aberration in the order which needs to be brought to the notice of Hon'ble NGT as 89 borewells were sealed, 03 borewells found defunct/obsolete and 02 borewells were not located. Sh. P.S Pankaj (SEE), DPCC informed that the confirmation letter w.r.t. EDC has been issued and the recovery certificates are likely to be issued by 20<sup>th</sup> January 2022. Chairman, DPCC directed that once recovery certificates are issued the process of realization of EDC be initiated by DM (East).

3. Chairman, DPCC asked the representative of Delhi Police (Eastern Range) to take action u/s 269 of IPC to enhance their efforts in curbing of operation of illegal activities.

The meeting ended with thanks to the chair.

DELHI JAL BOARD, GNCTD  
OFFICE OF THE ACE (M)-I  
ASSITANT EXECTIVE ENGINEER (M)-56  
M-16 POCKET E MAYUR VIHAR PHASE-II  
DELHI-110091



STOP CORONA: "Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

NO. DJB/AEE (M) 56/2022/ 188

Dated: 13-1-22 (12)

**Subject:** - DJB ATR in respect of NGT Orders dated 23.12.2021 in OA No. 1002/2021 in the matter "Abhisht Kusum Gupta v/s State of Uttar Pradesh" for timelines to meet 10:10 parameters at Kondli STP.

**Reference:** - Follow-up meeting taken by Chairman DPCC on 06.01.2022 at 11.00 AM through VC in compliance to the orders of NGT dated 23.12.2021.

As decided and directed during follow-up meeting taken by Chairman DPCC on 06.01.2022 at 11.00 AM through VC in compliance to the orders of NGT dated 23.12.2021, the DJB report including timelines is as under: -

1. All the DJB consumer of Kondli Gharoli, GD Colony area have been provided sewer connections. In addition, it is to inform that all the discharge of Delhi in drains have been trapped at three locations into DJB sewer lines i.e., 1. Near Red Fox Hotel main road 2. Near MIX MIG Kondli SPS 3. Near Kerala School in front of Khoda Colony. The sewage of this sewer line is ultimately carried to Kondli STP for treatment. Now no untreated water/sewage is going in to Kondli drain.
2. The timelines for achieving 10:10 effluent parameters of Kondli STP (10:10) as provided by the concerned offices are as under: -
  - a. Phase-I - February 2022
  - b. Phase-II - December 2022
  - c. Phase-III - March 2022
  - d. Phase-IV - March 2023

Sh P S Pankaj, SEE, DPCC, ISAT.

Ms. Sharda (Training)  
@ 21/2/2022

M/S  
13/01/22

(Sh Madan Singh)  
Assistant Executive Engineer (M)56

Cmc-1/2615  
08/02/22

Sh. Pankaj  
8/2

Annexure-3

No. DJB/EE(M)-57/2021-22/ 12

Dated : 04.04.2022

Subject: - ATR in original application No. 1002/2018 titles as Abhisht Kusum Gupta V/s State of Uttar Pradesh.

Reference: MS, DPCC letter No. F. No. /DPCC/CMC-I/NGT/2019/8831/31.03.2022

In reference to above, the ATR of NGT orders dated 23.12.2021 vide Para No.20 is as under:

1. All the DJB consumer of Kondli, Gharoli, G.D. Colony area have been provided sewer connections. In addition, it is to inform that all the discharge of Delhi in drains have been trapped at three locations into DJB sewer lines i.e., 1. Near Red Fox Hotel main road. 2. Near MIX MIG Kondli SPS. 3. Near Kerala School in front of Khoda Colony.

The Sewage of this sewer line is ultimately carried to Kondli STP for treatment. Now no untreated Delhi water/sewage is going in to Kondli drain. These sites / points were also inspected by the joint team of CPCB, DPCC, EDMC, PWD and DJB on 24.03.2022.

✓

Sh. P.S Pankaj, SEE, DPCC

M/M  
S/d. 4/04/22

Sh. Madan Singh  
Executive Engineer (M)-57

14

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006

visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/2019/8627

Dated: 31/03/22

To,

The Special Commissioner of Police (Eastern Range),  
Central Zone, Room No.214, Tower-II,  
Delhi Police Headquarter, Jai Singh Road,  
New Delhi-110001

Annexure-4

Sub: - Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh"

Sir/Madam,

This has reference to the decision taken by Principal Secretary (Env.)-Cum-Chairman, DPCC in compliance to the order of Hon'ble NGT in the above referred case in meeting dated 06.01.2022 that Delhi Police should take action u/s 269 of IPC to enhance their efforts to curb operation of illegal units operating in their jurisdiction. No compliance report has been received till date.

Therefore, you are requested to send action taken report to DPCC by 04.04.2022 for further necessary action.

Yours sincerely,

Dr. K.S Jayachandran  
(Member Secretary, DPCC)

2

15

By Speed Post

	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>
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F.No. DPCC/CMC-INGT/2019/ 8828

Dated: 31/03/22

To,

The District Magistrate (East),  
L. M Bundh, Shastri Nagar,  
Delhi-110031

Annexure- 5

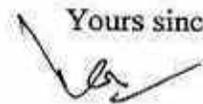
Sub: - Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh"

Sir/Madam,

In Compliance to the order of Hon'ble NGT dated 23.12.2021, Delhi Pollution Control Committee imposed EDC on 67 dairies of Rs. 01 lakh each. The recovery certificate against each dairy was issued on 27.09.2021. However, only 03 dairies have deposited the EDC. Further, EDC of Rs. 30,000/- each was imposed on 94 illegal bore-wells, for which recovery certificate has been issued on 17.03.2022.

You are requested to kindly expedite the recovery of EDC and submit action taken report to DPCC by 04.04.2022. Also strict vigilance may be kept to discourage operation of illegal dairies/activities.

Yours sincerely,



Dr. K.S Jayachandran  
(Member Secretary, DPCC)



Re: O.A No. 1002/2018 titled as "Abhist Kusum Gupta Vs. State of Uttar Pradesh"

From: Sonika Singh (dceast@nic.in)

To: pspankaj@yahoo.com

Date: Tuesday, April 5, 2022, 01:08 PM GMT+5:30

Annexure-6

Sub:- Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh".

Sir,

Please refer to your letter No. DPCC/CMC-I/NGT/2019/8828 dated 31.03.2022 on the subject cited above.

In this regard, it is informed to you that Recovery Notices have been issued to the defaulters in respect of RC's sent by your office for the Recovery of EDC of Rs. 30,000/- imposed for illegal Borewells.

It is also informed to you that all Borewell were at residential addresses and there was no operation of illegal dairies in the area of Gharoli Dair

Regards,

Vinod kr. Singh,  
Tehsilare(Mayur Vihar)

From: pspankaj@yahoo.com  
To: "Sonika Singh" <dceast@nic.in>  
Sent: Thursday, March 31, 2022 4:31:56 PM  
Subject: O.A No. 1002/2018 titled as "Abhist Kusum Gupta Vs. State of Uttar Pradesh"

Sir/Madam,  
PFA

With Regards  
P.S. Pankaj,  
Incharge CMC-I,  
Delhi Pollution Control Committee,  
Mob:- 9717593517





DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post

17

F.No. DPCC/CMC-I/NGT/2019/8829

Dated: 31/03/22

To,

The Commissioner,  
East Delhi Municipal Corporation (EDMC),  
419, Udyog Sadan, FIE,  
Patparganj Industrial Area,  
Delhi-110092

Annexure-7

**Sub: - Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh"**

Sir,

Kind reference is invited to the order of Hon'ble NGT dated 23.12.2021. In para 18 of the Hon'ble NGT order reproduced below:

*"Coming to the remedial action in Delhi, the action taken report filed on behalf of the Delhi Government has stated that no untreated sewage is generated from Delhi and discharged into the Noida drain. This aspect may be verified by the CPCB. The treatment capacity and performance of Kondli STP also needs to be verified particularly with reference to compliance with fecal coliform and utilization of treated sewage. It further needs to be ascertained whether such waste is being discharged into Shahdara drain. Though it is stated that dairies have been closed, impact of such closure on improvement of environment has not been indicated and ensuring that such dairies do not operate illegally. In case of their operation, the environmental compliance needs to be adhered"*

Therefore, it may be ensured that no illegal dairies/activity operates in the area. A compliance report in this regard may be sent to DPCC by 04.04.2022.

Yours sincerely,

Dr. K.S Jayachandran  
(Member Secretary, DPCC)

No: 119../DVS/EDMC/2022

Dated: 04.04.2022

To,

Dr. K.S Jayachandran  
(Member Secretary, GNCTD)  
Delhi Pollution Control Committee (DPCC)  
Department of Environment (Govt. of NCT of Delhi)  
5<sup>th</sup> Floor, ISBT Building, Kashmere Gate, Delhi-110006.

Annexure-8

**Sub:- Submission of Action Taken Report (ATR) of Veterinary Services Department, EDMC against illegal dairies in Gharoli Dairy Colony, Gharoli Village and Kondli Village in the matter of Abhisht Kusum Gupta V/s State of UP and Ors, OA No. 1002/2018 vide order of Hon'ble NGT dated 23.12.2021.**

With reference to your e- mail dated 31.03.2022 on the subject cited above and order of Hon'ble NGT dated 23.12.2021. In para 18 of the Hon'ble NGT order. The reply for the same of Veterinary Services Department of EDMC are being given as under: -

Para No	Directions	Action Taken Report (ATR)
18	<p><i>"Coming to the remedial action in Delhi, the action taken report filed on behalf of the Delhi Government has stated that no untreated sewage is generated from Delhi and discharged into the Noida drain. This aspect may be verified by the CPCB. The treatment capacity and performance of Kondli STP also needs to be verified particularly with reference to compliance with fecal coliform and utilization of treated sewage. It further needs to be ascertained whether such waste is being discharged into Shahdara drain. Though it is stated that dairies have been closed, impact of such closure on improvement of environment has not been indicated and ensuring that such dairies do not operate illegally. In case of their operation, the environmental compliance needs to be adhered".</i></p> <p><i>Therefore, it may be ensured that no illegal dairies/activity operates in the area. A compliance report in this regard may be sent to DPCC by 04.04.2022.</i></p>	<p>In compliance of the Order of Hon'ble NGT vide dated 23.12.2021 in the matter of Abhisht Kusum Gupta V/s State of UP and Ors, OA No. 1002/2018 and subsequent directions of the Principal Secretary (Environment) cum Chairman, DPCC dated 06.01.2022 and Dr. K.S Jayachandran Member Secretary, DPCC vide letter No. F.No. DPCC/CMC-I/NGT/2019/8829 dated 31.03.2022 received through email dated 31.03.2022 addressed to Commissioner, EDMC the Veterinary Services Department of EDMC had already been sealed/vacated 67 illegal dairies in Gharoli Dairy Colony, Gharoli Village and Kondli Village and have also been continuously checked on 13.10.2021, 02.12.2021, 06.12.2021, 05.01.2022 03.02.2022 and 02.04.2022. No illegal dairy was found running. No violation was found in any dairy premises.</p>

Submitted for kind information please.

04/04/22  
Director (VS)  
EDMC

Copy for kind information please:-

1. Addl. Commissioner-II
2. DC (Health)
3. PS to Commissioner for Commissioner's information please.